

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.73/98

Wednesday, this the 21st day of January, 1998.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

HON'BLE MR SK GHOSAL, ADMINISTRATIVE MEMBER

N Ramaraj,
Station Master Grade-II,
Southern Railway,
Mettupalayam.

- Applicant

By Advocate Mr TC Govindaswamy

Vs

1. The Divisional Railway Manager,
Southern Railway,
Palghat Division,
Palghat.

2. The Station Manager,
Southern Railway,
Mettupalayam Railway Station,
Coimbatore District.

3. The Chief Vigilance Officer,
Southern Railway,
Headquarters Office,
Park Town.P.O.
Chennai.

4. Vijayakumar,
Station Manager,
Southern Railway,
Mettupalayam Railway Station,
Coimbatore District.

5. Maheswari,
Commercial Clerk,
Mettupalayam Railway Station,
Coimbatore District.

- Respondents

By Advocate Mrs Sumathi Dandapani

The application having been heard on 21.1.98 the
Tribunal on the same day delivered the following:

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O R D E R

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

The applicant is aggrieved by the undeserving favour alleged to have been given to the 5th respondent by alleged manipulation of the 4th respondent in regard to allotment of a quarter to his detriment. Aggrieved by this the applicant has made a representation to the first respondent on 25.11.97 and another one to the Chief Vigilance Officer(third respondent) on 10.12.97. Finding no response the applicant has filed this application for setting aside the order allotting the quarter No.110-A at Mettupalayam in favour of 5th respondent and for a direction to the respondents 1 to 3 to allot the quarter to him.

2. When the application came up for hearing, learned counsel on either side agreed that the application may be disposed of with a direction to the first respondent to consider the grievance of the applicant raised in A-7 representation and to give him a speaking order.

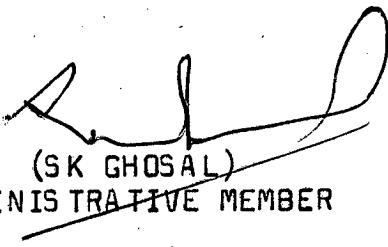
3. In the result in the light of what is stated above, we dispose of this application with a direction to the first respondent to consider the representation A-7 submitted

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by the applicant in accordance with law and to give the applicant a speaking order within a period of two months from the date of receipt of a copy of this order. No costs.

Dated, the 21st January, 1998.


(SK GHOSAL)
ADMINISTRATIVE MEMBER


(AV HARIDASAN)
VICE CHAIRMAN

trs/231

LIST OF ANNEXURE

1. Annexure A7: Representation submitted by the applicant to the 5th respondent dated 25.11.97.